

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE
COURT COMPLEX, NEW DELHI**

CC No. 03/2020

CBI Vs. IC Textiles Ltd. & Others

22.07.2020

Present: None.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Case has been received from the Court of Sh. Shailender Malik, Ld. Special Judge (PC Act) (CBI), Rouse Avenue Courts, New Delhi vide proceedings dated 15.07.2020.

File perused.

In terms of the said order of Ld. Special Judge dated 15.07.2020, let the file be sent to the Court of Ld. CMM, RADC, New Delhi, to deal with in accordance with law and to be assigned to appropriate Court.

Parties are directed to appear before the Court of Ld. CMM on 29.07.2020 at 02.30 PM.

Ahlmad is directed to send the file, complete in all respects to the Court concerned, after completion of due formalities.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act(CBI)/RADC/ND/22.07.2020)

**Complaint Case No. 01/2020
Mangal Singh Parihar Vs. Jagdish Pradhan**

22.07.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

List again on 24.07.2020 at 02.30 PM for purpose already fixed.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/22.07.2020

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE
COURT COMPLEX, NEW DELHI**

CBI Vs. Capt. Bhagmal

FIR No: 416/1984

RC No. 24(5)/2005/SCU-1/SCR-1

U/S: 147/148/302/395/427/436/445 IPC

PS: Delhi Cantt.

22.07.2020

Present: None.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

This is an application for deposit of fine amount moved on behalf of applicant/accused Capt. Bhagmal. **Be registered as Misc. Application.**

Official copy of the order of Hon'ble Supreme Court passed in **SLP (Crl.) vide diary No.45014/2019 Capt. Bhagmal (Retd.) Vs. CBI** dated 14.07.2020, has also been received, whereby applicant has been directed to deposit fine amount in the sum of Rs. 1,00,000/-.

Same is perused.

In view of directions, contained in the order, applicant/accused Capt. Bhagmal is directed to deposit fine amount in the sum of Rs.1,00,000/- with Cash Branch, RADC.

Accordingly, necessary directions be issued to the Cash Branch, RADC to do the needful as per rules.

Incharge, Case Branch, RADC is also directed to submit a compliance report to the office of undersigned as early as possible.

Application is disposed of.

Directions contained in the order of Hon'ble Supreme Court

stand complied with.

Let a compliance report, accompanied by the report of In-charge, Cash Branch, RADC, be sent (electronically) to the Assistant Registrar, Hon'ble Supreme Court at II C Appeal & SLP (CM) at the following email ID:

sec.ii-c@sci.nic.in

A copy of this order be given to the parties. A copy of this order be also sent to the Cash Branch for necessary compliance and action as well as Computer Branch for uploading the same on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/22.07.2020

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE
COURT COMPLEX, NEW DELHI**

**HARISH KUMAR Vs. STATE (NCT OF DELHI)
FIR NO: 213/2020
U/S: 386/506/306/34 IPC
PS: NEB SARAI (DIU), South District**

22.07.2020

**Present: Sh. Ravi Drall, Advocate for applicant/accused.
Sh. Manish Rawat, PP for CBI.
Sh. Ravinder Singh, Advocate for complainant with
complainant.
IO/Insp. Kumar Rajiv from PS Neb Sarai (South).**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Arguments addressed by Ld. Counsel for applicant/accused as well as State. IO as well as Ld. Counsel for the complainant have also made some additional submissions.

Heard.

IO is directed to supply referred material during the course of arguments at the email ID of this Court, as under:

- i. Statements of witnesses Sanjay Kumar and Himmat Singh under Section 161/164 CrPC, as the case may, and their statements regarding threatening and pressurizing, if any;
- ii. Relevant order of Sh. Chander Shekhar, Ld. Special Judge (PC Act) (CBI);
- iii. Order of Hon'ble High Court of Delhi, dated 09.06.2020; and
- iv. Status Report.

List on 25.07.2020 for arguments in rebuttal, if any.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/22.07.2020

CBI No. 106/2019
CBI Vs. Saras Cab Pvt. Ltd. And others

22.07.2020

Present: None.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

List again on 05.08.2020 at 02.30 PM for purpose already fixed.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/22.07.2020

**Criminal Revision No. 15/2019
State Vs. Jitender Singh Tomar**

22.07.2020

Present: None.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

List again on 24.07.2020 at 02.30 PM for purpose already fixed.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act)(CBI)/RADC/ND/22.07.2020

CBI No. 352/2019
CBI Vs. Saleem Hamid and others

22.07.2020

Present: None.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

However, due to various technical glitches, proceedings could not take place in spite of attempt by the Court staff and Computer Branch staff for around one hour. The matter had to be deferred ultimately.

List again on 04.08.2020 at 02.30 PM for purpose already fixed.

A copy of this order be sent to the Computer Branch for uploading on official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/22.07.2020